

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 41/TT/2022

Date: 11.4.2022

To

Shri S.S. Raju,
Chief General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from DOCO to 31.3.2024 for Asset I- 420 kV, 1 X 80MVAR, 3-Ph Bus Reactor in existing GIS bays at 400/220 kV Misa GIS Substation (Extn.), Asset II- 2 nos. 132 kV line bays at Biswanath Chariali Substation (for termination of Biswanath Chariyali – Itanagar (Arunachal Pradesh) 132 kV D/C (Zebra Conductor) line- line under TBCB) and Asset III- 2 nos. 400 kV (GIS) bays at Silchar and 2 nos. 400 kV (GIS) bays along with 2X 80 MVAR Switchable Line Reactors at Misa for 400 kV D/C (Quad) Silchar-Misa Tr. line (Line under TBCB scope) under Project – "POWERGRID works associated with North Eastern Region Strengthening Scheme-II, Part-B (NERSS-II-B)".

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 9.5.2022:

2019-24 Tariff Period

- a) Provide the actual COD of Asset-II and Asset-III along with the supporting documents, if required provide the revised tariff forms.
- b) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed during 2019-24 period for all the assets.
- c) The actual capital cost should be compared with the benchmark cost as specified by the Commission and any variation in capital cost, to be explained
- d) Soft copy of IDC statement (in .xlsx format) for all the assets.

- e) Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for all the assets.
 - f) Reason for higher IEDC as the percentage of total cost vis-à-vis approved in the DPR for all the assets
 - g) Liability flow statement for all the assets as per the format provided in Annexure-I.
 - h) Confirm whether additional ACE is expected beyond 2023-24.
 - i) Confirm that the instant assets are currently in use.
 - j) Confirm whether all the assets under the instant Transmission Scheme have been completed and if they form part of the instant petition.
 - k) Confirm whether there is no further additional information required to be submitted by the Petitioner.
2. Confirm that the instant assets are currently in use.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. Confirm whether there is no further additional information required to be submitted by the Petitioner.
 5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure-I

Asset No.	Party	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	
Asset-I	Party - A										
Asset-I	Party - B										
...	...										
Asset-II	Party - A										
Asset-II	Party - B										
...	...										

TL/SS/Communication Systems etc.